

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) and (b) According to a provision made in the Employees' State Insurance Act, 1948 in August, 1989, the insured workers are not entitled to sickness benefit or disablement benefit for temporary disablement on any day on which they remain on strike.

(c) No, Sir.

(d) This provision was made with a view to prevent the mis-use of sickness benefit and temporary disablement benefit during the period of strike. This purpose still remains valid.

Export of Pepsi Foods through Pepsi World Trade

1413. SHRI KHEMCHANDBHAI SOMABHAI CHAVDA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether all the exports through Pepsi World Trade are to be taken into account for the export commitment of Pepsi Foods; and

(b) if so, the details thereof.

THE MINISTER FOR TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). One of the conditions of the Letter of Intent granted to M/s Pepsi Foods Private Limited is that the project shall export 50% of its total turnover each year for a period of 10 years from commencement of commercial production of which 40% will be from the company's own manufactured products and 10% from Select List Products manufactured by others.

This export obligation is required to be fulfilled by M/s Pepsi Foods Private Limited.

Announcements Made by Real Estate Promoters in Delhi

1414. SHRI Y. S. RAJA SEKHAR REDDY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware of the public announcements made by real estate promoters and builders in Delhi offering "original booking" in various housing colonies on security deposits;

(b) if so, whether these announcements are genuine offers with legal rights/authority over the properties offered;

(c) if not, whether Government have made enquiries in these cases; and

(d) if so, the outcome thereof and any action taken thereon?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (d). While no private colonisation is permitted in Delhi, there is no legal ban on inviting offers for booking of space by promoters in properties built with sanctioned plans and in accordance with the relevant laws.

E.P.M. Subscribers in Delhi Region of E.P.F

1416. SHRI RAGHAVJI: Will the Minister of LABOUR be pleased to state:

(a) the actual number of subscribers of E.P.M. under the jurisdiction of Delhi Regional Provident Fund Commissioner;

(b) the details of establishments which are objecting to the coverage under E.P.F. scheme;

(c) whether it has come to the notice of